

diture committed by the Government on foreign travels by the Ministers or by Government officials, what is the guideline and in what manner it differs from the previous year and in the last year how much more was spent and what is the reason for that and what is the reason for reduction of income from abroad. One of the factors is that labourers are going there and coming back and deposits are not there. Is that the reason? These are the things which I want to know.

SHRI EDUARDO FALEIRO: As I have said, as far as reduction of income is concerned, our exports have grown substantially by about 25% on this year, as compared to the previous years, as far as the figures available.

PROF. MADHU DANAVATE: That is because of devaluation of currency.

SHRI EDUARDO FALEIRO: This is in terms of rupees. Apart from the devaluation of currency, there has been substantial increase in value of our exports and reduction in the value of our imports.

As far as what the hon. Member wants to know regarding what the Ministry are doing, about the steps taken, some of the instructions issued recently are, travel budget of the various Ministries/Departments have been reduced. It has been decided to reduce expenditure on receptions, exhibitions and so on; minimise expenditure on publication and publicity and so on. These matters are being taken up.

As I have said, it is our policy to maintain a healthy level of reserves to reduce balance of trade deficit. We have been able to achieve substantially in the course of the last year. We will continue to do so; indications are that this deficit will be further reduced.

Central clearance to Vamsadhara Project Stage II

*348. SHRI V. SOBHANADREESWARA RAO: Will the Minister of WATER RESOURCES be pleased to state:

(a) what are the reasons for not according Central clearance so far to the Vamsadhara Project Stage-II; and

(b) the likely date by which the clearance will be accorded for Vamsadhara Stage II on the basis of the understanding in the meeting held on 15 January, 1987 between the Union Minister for Water Resources and Chief Ministers of Andhra Pradesh and Orissa?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHI): (a) and (b). The Government of Andhra Pradesh has not obtained the concurrence of Government of Orissa to the project proposal. Clearance is also required from environmental angle and under Forest (Conservation) Act, 1980.

SHRI V. SOBHANADREESWARA RAO: Mr. Deputy-Speaker, I express my deep resentment over the callous manner in which the Government is giving replies to the questions from the hon. Members. You go through the question and the reply and you yourself will feel how inadequate the answer is. In spite of my question being quite clear, specific, the manner in which they have given the answer....

MR. DEPUTY-SPEAKER: What do you want to ask?

SHRI V. SOBHANADREESWARA RAO: What is the purpose of giving the question. It is better, you remove the Question Hour! (*Interruptions*)

MR. DEPUTY-SPEAKER: What is your question?

SHRI V. SOBHANADREESWARA RAO: What is the purpose of giving questions?

MR. DEPUTY-SPEAKER: Whatever you want, you ask the hon. Minister.

SHRI V. SOBHANADREESWARA RAO: If they give answer like that, is it going to serve any purpose?

MR. DEPUTY-SPEAKER: What do you want, you ask her.

SHRI V. SOBHANADREESWARA RAO:
You please go through the answer...

MR. DEPUTY-SPEAKER: If you are not satisfied, in what respect you are not satisfied, you ask her. *(Interruptions)*.

SHRI V. SOBHANADREESWARA RAO:
The answer should be comprehensive.

MR. DEPUTY-SPEAKER: That is why, we are allowing supplementaries. You ask the supplementary.

SHRI H.A. DORA: Actually, the Vamsadhara Project is in my constituency. *(Interruptions)*

SHRI V. SOBHANADREESWARA RAO: If the Government does not want to give answer, it is better you remove the Question Hour....

MR. DEPUTY-SPEAKER: It is not correct to say that. If you want any supplementaries, you can ask. If you do not want to ask, I cannot do anything.

(Interruptions)

SHRI V. SOBHANADREESWARA RAO: Vamsadhara Project is the life-line for the backward Srikakulam district. One lakh acres are proposed under State I, and another 1.5 lakh acres are provided under the State II. Unfortunately, you see the answer given by the Government:

"The Government of Andhra Pradesh has not obtained the concurrence of Government of Orissa to the project proposal."

This is inter-State problem, no doubt. Earlier both the Chief Ministers of Andhra Pradesh and Orissa, in the presence of the then Union Minister for Water Resources, Mr. Kedar Pandey, met as far back as 1982. And again on 15.1.1987 when Mr. B. Shankaranand was the Union Minister of Water Resources, Mr. NTR, our Chief Minister of Andhra Pradesh as well as Orissa Chief Minister met. They have already come to a clear understanding that the area of submergence should be only 106 acres and our Government has given acceptance

for that and even in regard to this area of submergence, our Government has agreed for construction of RCC walls so that the area will be minimised to 106 acres and our Government has accepted the proceedings of that meeting. Even after several months, the Union Government has not taken any initiative in giving clearance. My question to the Government is what steps the Government has taken to finalise and give clearance for construction of the second stage. After all, we are going to utilise the water allotted to us 57 TMC only. What steps Government has taken and what is the likely date by which the Government will accord clearance.

[Translation]

SHRIMATI KRISHNA SAHI: Mr. Deputy Speaker, Sir, the hon. Minister has delivered a long speech. Appropriate reply has been given to his question. The reply has been to the point. It is a matter concerning two States. The Central Government played the role of just a mediator. This is true that a number of issues crop up when such talks are held between the two States. Thus, we are playing the role of just an arbitrator. To resolve the inter-State issues, the Union Minister of Water Resources convened a meeting with the Chief Minister of Andhra Pradesh and Orissa on 15th January, 1987 and during this meeting both the States agreed to the project limiting the acquisition of land to 106 acres keeping in view the interest of Orissa as envisaged in the 1961 agreement and if it was technically found feasible. But the Government of Andhra Pradesh has since forwarded a modified proposal for envisaging construction of flood protection wall in Orissa territory in lieu of flood embankment provided earlier so as to restrict the acquisition of land in Orissa territory to 106 acres. The project has been examined in Central Water Commission and has been found techno-economically viable in so far as modification is concerned. But our department has written to the Andhra Pradesh Government to take the permission of Orissa Government.

[English]

SHRI V. SOBHANADREESWARA RAO:
Our Government has already accepted that

proposal of restriction of 106 acres only and construction of walls to restrict that area and the Government of India should again coordinate with the Government of Orissa and issue the clearance immediately. My second supplementary is this clearance is also required from environmental angle and Forest Conservation Act, 1980. We are informed that our Government has sent all details relating to environment and ecological aspects of this project and have furnished to Director, Department of Environment, New Delhi in Government letter No. 262/TV/2/86 dt. 6.3.1986. It is almost two years now. All the clearance is given by the State Government. Central Government has not given clearance from environment angle. Are two years not sufficient? How many years you want? When will the Central Government give clearance from environment angle?

SHRIMATI KRISHNA SAHI: It has not been cleared so far from the environmental angle and Forest Conservation Act, 1980. For soil survey of the command area and possible use of ground water in the command area, the cost estimate also is to be modified in view of the changes made by the State Government to restrict the requirement of land of Orissa to 106 acres. The concurrence of the Orissa Government has not yet been received and many factors are there as per the information given in the draft annual plan of the State of Andhra Pradesh for 1988-89. *(Interruptions)*.

SHRI V. SOBHANADREESWARA RAO: My second supplementary is not answered. *(Interruptions)*

MR. DEPUTY SPEAKER: Even afterwards, you have given many letters. But now she needs a revised estimate because of some changes. That is why, after getting that, they will consider it.

(Interruptions)

SHRIMATI KRISHNA SAHI: Sir, it concerns the Department of Environment and not us. *(Interruptions)*

MR. DEPUTY-SPEAKER: I have to give

opportunity to others also. Please sit down. I will call you afterwards. I have never told 'no' to you. I have now called Shri K.S. Rao to ask the question. I will allow you afterwards and not now.

(Interruptions)

SHRI V. SOBHANADREESWARA RAO: Sir, you have not followed what she has said. She told that it is only to be answered by the Environment Minister. But she has already replied here. She must be able to tell the full details. She cannot simply evade the answer. *(Interruptions)*

SHRI K.S. RAO: Sir, Water Resources is a State subject. It is known to everybody. The Government of India is only a coordinator and not beyond that. It has been discussed many times. Unfortunately, the Chief Minister of Andhra Pradesh thinks himself as.**

(Interruptions)

MR. DEPUTY SPEAKER: No, no. I will not allow it. It will not go on record.

(Interruptions)

MR. DEPUTY-SPEAKER: I don't allow it. It will not go on record. Mr. K.S. Rao, don't cast any aspersion on the Chief Minister.

(Interruptions)

SHRI K.S. RAO: All these years, there is no such problem in regard to coming to an agreement with our border State in regard to utilisation of Inter-State waters. The problem has come in the last few years and the Chief Minister felt it is an insult to sit with the other Chief Minister and discuss the matter and sort it out. Yes, it is true that the people of Andhra Pradesh are suffering because of**..... in discussing with the Chief Minister of Orissa to come to an agreement. *(Interruptions)*

MR. DEPUTY SPEAKER: I will not allow those words. What you want, you put the question.

(Interruptions)

**Expunged as ordered by the Chair.

SHRI K.S. RAO: This matter could have been sorted out very easily by sitting with the Chief Minister of Orissa. Instead of doing it and settling it with the Chief Minister of Orissa, it has become the habit of the Members of the TDP here always to make noise..... (*Interruptions*)

MR DEPUTY SPEAKER: I have already expunged those words.

(*Interruptions*)

SHRI K.S. RAO: In view of this, I wish the hon. Minister to save the people of Andhra Pradesh from the agony of both the State Governments and let not the Central Government be a party to it. I would like to know whether the hon. Minister will think in terms of making Inter-State waters a national subject and help the State Government and the State people by sorting out this issue.

[*Translation*]

SHRIMATI KRISHNA SAHI: All right, we shall request the Chief Minister. (*Interruptions*)

[*English*]

SHRI H.A. DORA: Sir, this Vamsadhara Project is completely in my constituency. The length of the first canal is 105 kms. The second link canal is to be constructed and a reservoir is to be constructed in the second-stage. An estimate of Rs. 252.26 crores has already been prepared. All the technical aspects from both the sides i.e. from the Orissa Government and that of the Andhra Pradesh Government, have been sorted out. Thereafter on 15th January 1987, the two Chief Ministers under the Chairmanship of the then Water Resources Minister Shri Shankaranand held a meeting in Delhi. The second stage of the canal is going to be completed. Another one lakh and seventy thousand acres would come under irrigation, in that particular district acres would come under irrigation. Already one lakh acre has come under irrigation. An amount of nearly Rs. 37 crores has already been spent. (*Interruptions*) I may be permit-

ted to put the question. Even the narrow barrage, the design of reservoir has been approved by both the Governments and both the technical authorities. And the Andhra Chief Minister offered to give any amount of compensation for the land that would be submerged, technically known as 'Pond Line Submersion'. When the reservoir is constructed, the barrage is constructed, the Pond Line Submersion would not be 1.6 acres for which the Andhra Government offered any amount that Orissa Government desires to have. In this connection, my submission is..(*Interruptions*)

MR. DEPUTY SPEAKER: You put the question. Whatever you want to ask, you put the question.

(*Interruptions*)

SHRI H.A. DORA: I am putting the question. As per the Agreement which was entered into in the year 1961 by both the Governments, everything has been completed. Nothing remains. Is it not a fact that this environmental clearance from the Central Government has not been given owing to political discrimination?

[*Translation*]

SHRIMATI KRISHNA SAHI: Mr. Deputy Speaker, Sir, this is a very old case. Talks were held between the two Chief Ministers during the year 1961, and between the Chief Engineers of the two States in the year 1962. Thereafter, an agreement was signed between the Chief Ministers in 1978. Agreements continued to be signed but they remained on paper only and none of the agreements could actually be implemented. The failure in implementation was due to the likelihood of a large chunk of land in Orissa being submerged under the modified project. Nearly 1266 acres of land in Orissa was likely to submerge under their modified Project. Thereafter, the Orissa Government as also the Central Government wrote them to prepare another project. At the completion of that Project, as I said earlier, the Union Minister of Water Resources called a meeting on January 15, 1987, in which all these aspects were discussed. However, this project can

proceed futher only after Andhra Pradesh Government receives the approval of the Orissa Government. Thus, the project is still under consideration with the Orissa Government.

[English]

SHRI SOMNATH RATH: Orissa is also very much interested in this project in the sense that it is a life-line for the Ganjam district which is neighbouring to this project. But the fact remains that huge acreage of land is going to be submerged.. (Interruptions) Further the floods in this river have caused havoc more than once causing loss of life, washing away of villages and sand-cast in the Ganjam district. As such, it cannot be decided in a one-sided way. It is not that we want money from the Andhra Government. We are interested in controlling floods in our district. It is not so easy that Andhra Government gives some money and the land in Ganjam is submerged which will be always causing havoc by way of floods and devastation. (Interruptions)

I want to tell the Hon. Minister that Government of India should not decide the matter taking in view only the representation of the Andhra Pradesh Government. Government of India must take into consideration the objections and also the suggestions of the Orissa Government. I want to know from the Hon. Minister whether the Government of India would take into consideration the interest of the Ganjam district of Orissa.

[Translation]

SHRIMATI KRISHNA SAHI: The Ministry of Water Resources will proceed further only after making consultation with the Orissa Government. The project will progress further only after both the States reach an agreement.

[English]

MR. DEPUTY SPEAKER: Not allowed.

(Interruptions)**

Posts reserved for Scheduled Castes and Scheduled Tribes in Indian Overseas Bank

*350. SHRI BANWARI LAL BAIRWA: Will the Minister of FINANCE be pleased to state:

(a) the number of vacancies reserved for Scheduled Castes and Scheduled Tribes in direct recruitment to clerical cadre and sub-staff cadres dereserved in last three years in the Indian Overseas Bank;

(b) whether Government have examined the indents given by this bank to Banking Service Recruitment Boards/ Employment Exchanges and the number of SC/ST candidates sponsored by these agencies, to ensure that correct indents were given by the bank; and

(c) the steps taken by Government to avoid the dereservation of reserved vacancies and implementation of reservation for SC/ST in services of bank?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) to (c). A Statement is given below.

STATEMENT

(a) Indian Overseas Bank has reported that, during the years 1985, 1986 and 1987, the following vacancies reserved for the Scheduled Castes/Scheduled Tribes in the Clerical/Sub-Staff in direct recruitment to these cadres, were dereserved:--

Year	Clerical		Sub-Staff Cadre	
	SC	ST	SC	ST
1985	83	107	18	45
1986	86	78	20	28
1987	78	40	20	27

**Not recorded.